

IN THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****I.A. NO. 252 OF 2022****&****I.A. NO. 254 OF 2022****IN****APPEAL NO. 41 OF 2022****IN THE MATTER OF:****ISHITA FOUNDATION****... Appellant****Versus****MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE &****ORS****...Respondent(s)****INDEX**

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Priyanka Swami
THROUGH
PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 04, Shivalik Tower

Kaushambi, Ghaziabad

Date: 13.01.2023

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. NO. 252 OF 2022

&

I.A. NO. 254 OF 2022

IN

APPEAL NO. 41 OF 2022

IN THE MATTER OF:

ISHITA FOUNDATION

... Appellant

Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE &
ORS**

...Respondent(s)

**Reply On Behalf Of RESPONDENT NO. 04- State Level Environment Impact
Assessment Authority (SEIAA), Uttar Pradesh.**

MOST RESPECTFULLY SHOWETH: -

PRELIMINARY SUBMISSIONS:

- I. Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended) has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification. Environmental clearance shall be required for:
 - a) All new projects or activities listed in the Schedule to this notification.
 - b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - c) Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range. d) Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.

- II. The environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or

activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State: level Expert Appraisal Committee (SEAC).

- III. The SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. 5.0 3338(E) dated 16.10.2017 and subsequently reconstituted through notification bearing no.- s.O. 2276(E) dated 11/06/2021 IV. Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government. All such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 (as amended).

Reply

1. That It is submitted online application on 13.07.2020 for of Reference (TOR) "Gadhival Terms of (TOR) "Gadhiva Majhgawan Sand/Morrum Mining Project at Riverbed of River Yamuna, M/S TESMAS TREADING PVT LTD." Vide Proposal No.IA/UP/MIN/54660/2020under 1(a) category of EIA notification 2006 (as amended).
2. That The case was considered by SEAC in its 482nd meeting dated. 05.08.2020. The committee discussed the matter and made following observation:-

- a. *The committee observed that the PP/consultant did not submitted required document in the official file as well as the members of the SEAC Hence, the committee directed to defer the matter and will be discussed only after submission of online information/request on prescribed portal.*

Copy of minutes of 482nd SEAC, Meeting held on 05.08.2020 is being filed herewith and attached as **Annexure no.01.**

3. That subsequently, the case was considered in 396th SEIAA meeting dated. 26.08.2022 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC. Copy of minutes of 409th SEIAA, Meeting held on 01.10.2020 is being filed herewith and marked as **Annexure no.02.**
4. That the case was again considered by SEAC in its 486th meeting dated. 26.08.2020. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended to issue the Terms of Reference (TOR) for the preparation of EIA. Copy of minutes of 486th SEAC, Meeting held on 26.08.2020 is being filed herewith and marked as **Annexure no.03.**
5. That Subsequently, the case was considered in 402nd SEIAA meeting dated, 16.09.2020 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC to issue the additional TOR's to proposed project for conducting EIA studies. Copy of

minutes of 402nd SEIAA, Meeting held on 16.09.2020 is being filed herewith and marked as **Annexure no.04**.

6. That Further, SEIAA, Vide letter no. 378/Parya/SEAC/5728/2020 dated: 09.10.2020 issued Terms of Reference of the proposed project. Concerned copy of TOR letter dated 09.10.2020 is being filed herewith and marked as **Annexure no.05**.

7. That Project Proponent made An online application on 18.06.2021 for Environmental Clearance "Gadhiva Majhgawan Sand/Morrum Mining Project at Riverbed of River Yamuna, M/S TESMAS TREADING PVT LTD" (a) category of EIA notification 2006 (as amended). Case was considered by SEAC in its 562nd meeting dated 24.08.2021 wherein the project proponent/consultant did not appear in the meeting. Committee discussed the matter and made following observation:

The project proponent/consultant did not appear. The committee discussed and deliberated that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as heading or SEAC The matter will be discussed only after submission of online request on prescribed online portal.

Copy of minutes of 562nd SEAC, Meeting held 24.08.2021 is being filed herewith and marked **Annexure no.06**.

8. That subsequently, the case was considered in 488th SEIAA meeting dated. 07.09.2021 wherein the State Level Environment Impact Assessment

Authority agreed with the recommendations of the SEAC. Copy of minutes of 488th SEIAA, Meeting held on 07.09.2021 is being filed herewith and marked as **Annexure no.07**.

9. That the case again was considered by SEAC in its 640th meeting dt. 04.04.2022. During the meeting, the project proponent along with his consultant made presentation. Committee discussed the matter and made following observation:-

a. Based on the documents submitted and presentation made by the project proponent, the committee directed the project proponent to submit following information:

- i. Monitoring photograph mentioning date and time along with geo coordinates*
- ii. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.*
- iii. Revised CER Plan as per discussion during presentation.*
- iv. Detailed plan for dust suppression.*

Copy of minutes of 640th SEAC, Meeting held on 04.04.2022 is being filed herewith and marked as **Annexure no.08**.

10. That subsequently, the case was considered in 589th SEIAA meeting dated. 22.04.2022 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC. Copy of minutes

of 589th SEIAA, Meeting held on 22.04.2022 is being filed herewith and marked as **Annexure no.09**.

11.That case was again considered by SEAC in its 668th meeting dated. 27.06.2022. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended to Environment Clearance for the project. Copy of minutes of 668th SEAC, Meeting held on 27.06.2022 is being filed herewith and marked as **Annexure no.10**.

12.That, the case was considered in 633rd SEIAA meeting dated. 25.07.2022 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC. Copy of minutes of 633rd SEIAA, Meeting held on 25.07.2022 is being filed herewith and marked as **Annexure no 11**.

13.That Further, SEIAA, Vide EC no. EC22B001UP182304 dated: 11.08.2022 issued Environment Clearance of the proposed project. Concerned copy of EC letter dated 11.08.2022 is being filed herewith and marked as **Annexure no.12**.

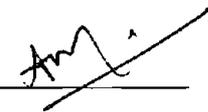
14.That it becomes necessary to mention here that auction and/or mining leases in the District are granted by mining Department and District Administration for which prior environmental clearance is a prerequisite in cases where

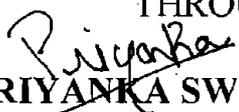
grant of new leases or renewal of leases have been undertaken after 14/09/2006, i.e. date of issuance is EIA notification, 2006. District Administration/ Department of Geology and Mining U.P. regulates mining in terms. of area, quantity, exploration/replenishment, preparation of fresh District Survey Report, amendment in District Survey Report, controls and regulates the actual mining work in the field. The cases of illegal mining/violations may also be provided/ dealt by the District Administration/ Department of Geology and Mining

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Appeal with Exemplary cost Or
- ii. Pass any such other order as may deem fit.


Respondent

THROUGH

PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.
Chamber 04, Shivalik Tower
Kaushambi, Ghaziabad

Date: 13.01.2023

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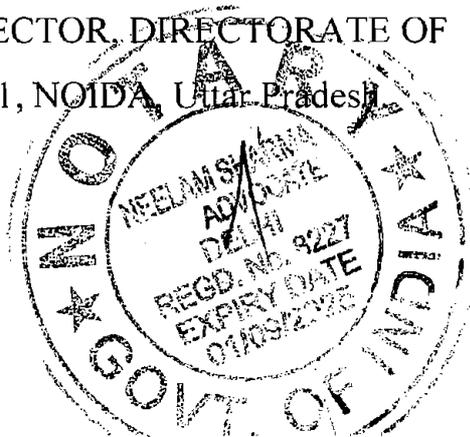
Versus

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE &
ORS**

...Respondent(s)

AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 46 years s/o Sh. P.N.Singh, presently posted as DEPUTY DIRECTOR, DIRECTORATE OF ENVIRONMENT U.P., having office at E-12/1, NOIDA, Uttar Pradesh



1. That I am posted as stated above and well conversant with the facts of the present case on the basis of official record and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions based on official records.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.

[Handwritten Signature]

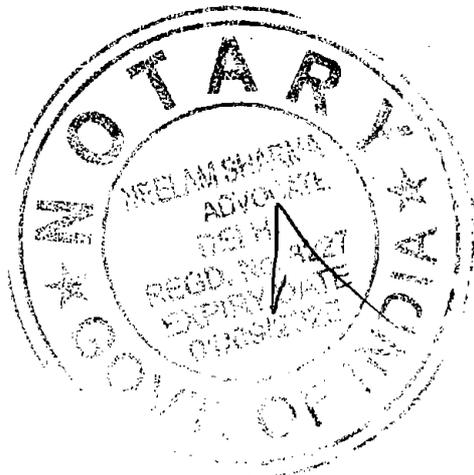
DEPONENT

Priyanka
 I identified the deponent who
 has signed in my presence

VERIFICATION

13 JAN 2023

Verified on solemn affirmation at New Delhi on this _____ day of January, 2023, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.



[Handwritten Signature]

DEPONENT

NOTARY (Govt. of India)
 Neelam Sharma
 Advocate
 No 1657, Gate No. No. 18,
 Patiala House Courts
 New Delhi-110001
 (M): 9899408301

13 JAN 2023

Minutes of 482nd SEAC Meeting Dated 05/08/2020

The 482nd meeting of SEAC was held through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) on 05/08/2020. Following members were participate in the online meeting:

1.	Dr. (Prof.) S.N. Singh,	Chairman
2.	Dr. Sarita Sinha,	Member
3.	Dr. Virendra Misra,	Member
4.	Dr. Pramod Kumar Mishra,	Member
5.	Dr. Ranjeet Kumar Dalela,	Member
6.	Dr. Ajoy Kumar Mandal,	Member
7.	Shri Rajive Kumar,	Member
8.	Shri Meraj Uddin,	Member
9.	Prof. S.K. Upadhyay,	Member

The Chairman welcomed the members to the 482nd SEAC meeting which was conducted online.

The SEAC unanimously took following decisions on the agenda points discussed:

1. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.-61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village-Gadhiva Majhgawan, Tehsil-Khaga, District-Fatehpur., M/s Tesmas Treading Pvt. Ltd.. Area: 25 ha. File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

RESOLUTION AGAINST AGENDA NO-01

The committee observed that the PP/consultant did not submitted required document in the official file as well as the members of the SEAC. Hence, the committee directed to defer the matter and will be discussed only after submission of online information/request on prescribed portal.

2. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.- 389, 391, Village-Korra Kanak, Tehsil-Fatehpur, District-Fatehpur, U.P., M/s Amoras Trading India, Lease Area: 40.0 ha. File No. 5729/Proposal No. SIA/UP/MIN/54666/2020

RESOLUTION AGAINST AGENDA NO-02

The committee observed that the PP/consultant did not submitted required document in the official file as well as the members of the SEAC. Hence, the committee directed to defer the matter and will be discussed only after submission of online information/request on prescribed portal.

3. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.-191, 269/3, 270 to 277, 293/2, 375, 376, 378, 379, 380, Village- Sangolipur Garha, Tehsil-Khaga, District-Fatehpur., M/s Tesmas Treading Pvt. Ltd..Area : 25 ha. File No. 5730/Proposal No. SIA/UP/MIN/54679/2020

RESOLUTION AGAINST AGENDA NO-03

The committee observed that the PP/consultant did not submitted required document in the official file as well as the members of the SEAC. Hence, the committee directed to defer the matter and will be discussed only after submission of online information/request on prescribed portal.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
 Vinay Khand-I, Gomti Nagar, Lucknow - 226 010
 Phone : 91-522-2300341, Fax : 91-522-2300543
 E-mail : docuplko@yahoo.com
 Website : www.seiaap.com

Minutes of the 396th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 26/08/2020

The meeting of 396th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 26/08/2020 at the Directorate of Environment. The following were present in the meeting:-

1. Prof. Rana Pratap Singh	Chairman, SEIAA, U.P
2. Dr. (Smt.) Madhu Bhardwaj	Member, SEIAA, U.P
3. Sri Ashish Tiwari	Member Secretary, SEIAA, U.P

Agenda-A:-Complaints/letters - NIL

Agenda-B:-Replies- NIL

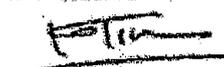
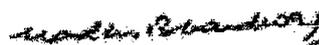
Agenda-C:- Minutes of 482nd SEAC Meeting Dated 05/08/2020

1. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.-61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI, Village-Gadhwa Mahigawan, Tehsil-Khaga, District-Fatehpur., M/s Tesmas Treading Pvt. Ltd., Area: 25 ha. File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

SEIAA agreed with the recommendation of the SEAC to defer the matter and to discuss only after submission of online information/request on prescribed portal as the PP/consultant did not submit the required document in the official file as well as to the members of the SEAC.

2. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.- 389, 391, Village-Korra Kanak, Tehsil-Fatehpur, District-Fatehpur, U.P., M/s Amoras Trading India, Lease Area: 40.0 ha. File No. 5729/Proposal No. SIA/UP/MIN/54666/2020

SEIAA agreed with the recommendation of the SEAC to defer the matter and to discuss only after submission of online information/request on prescribed portal as the PP/consultant did not submit the required document in the official file as well as to the members of the SEAC.


Minutes of 486th SEAC Meeting Dated 26/08/2020

The 486th meeting of SEAC was held through video in view of the Corona Virus Disease (Covid-19) on 26/08/2020. Following members were participate in the online meeting:

1.	Dr. (Prof.) S.N. Singh,	Chairman
2.	Dr. Sarita Sinha,	Member
3.	Dr. Virendra Misra,	Member
4.	Dr. Pramod Kumar Mishra,	Member
5.	Dr. Ranjeet Kumar Dalela,	Member
6.	Dr. Ajoy Kumar Mandal,	Member
7.	Shri Rajive Kumar,	Member
8.	Shri Meraj Uddin,	Member
9.	Prof. S.K. Upadhyay,	Member

The Chairman welcomed the members to the 486th SEAC meeting which was conducted online. The SEAC unanimously took following decisions on the agenda points discussed:

Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.-61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village-Gadhiva Majhgawan, Tehsil-Khaga, Distt.-Fatehpur., M/s Tesmas Treading Pvt. Ltd.. Area: 25 ha. File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

A presentation was made by the project proponent along with their consultant M/s P & M Solution. The proponent, through the documents submitted and the presentation made informed the committee that:-

- The environmental clearance is sought for Gadhiva Majhgawan-1 Sand/ Morrum Mining Project at Khasra/Gata no. 61 to 69 , 86 to 92 , 93Mi , 94Mi , 98Mi , 99Mi, Village: Gadhiva Majhgawan, Tehsil - Khaga District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Tesmus Trading Pvt. Ltd.
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/54660/2020
2. File No. allotted by SEIAA, UP	5728
3. Name of Proponent	M/s Tesmus Trading Pvt. Ltd
4. Full correspondence address of proponent and mobile no.	M/s Tesmus Trading Pvt. Ltd Office No 203 Gupta Tower, 1 G Block Community Cent Vikaspuri Delhi (Director - Shri Anirudh Kumar Tiwari S/o Shri Ganga Sagar Tiwari Address- 44 Kalauli Teer Danda Hamirpur 210201 Shri Imran Ansari S/o Shri Ali Ahmad Ansari Address- Jindaur Jamuaavo Tekma Azamgarh)
5. Name of Project	Gadhiva Majhgawan-1 Sand/ Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92 , 93Mi , 94Mi , 98Mi , 99Mi)
6. Project location (Plot/Khasra/Gata No.)	Khasra/Gata no. 61 to 69 , 86 to 92 , 93Mi , 94Mi , 98Mi , 99Mi)
7. Name of River	Yamuna River
8. Name of Village	Gadhiva Majhgawan-1
9. Tehsil	Fatehpur
10. District	District Fatehpur, Uttar Pradesh
11. Name of Minor Mineral	Sand/Morrum Mining
12. Sanctioned Lease Area (in Ha.)	25.0 ha

Minutes of 486th SEAC Meeting Dated 26/08/2020

13. Max. & Min mrl within lease area	82.0 mRL & 86.0 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude N	Longitude E
	A	25° 37.463'N	80° 57.152'E
	A1	25°37.381"N	80°57.178"E
	A2	25°37.360"N	80°57.140"E
	B	25° 37.117'N	80° 57.333'E
	C	25° 36.982'N	80° 57.165'E
D	25° 37.320'N	80° 56.940'E	
15. Total Geological Reserves	3,80,944 m ³		
16. Total Mineable Reserves in LOI	2,50,000 m ³		
17. Total Proposed Production (in five year)	12,50,000 m ³		
18. Proposed Production/year	2,50,000 m ³ /annum 4, 50,000 TPA		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	925.92 cum/day		
21. Method of Mining	Opencast Semi-mechanized.		
22. No. of working days	270		
23. Working hours/day	8		
24. No. Of workers	135		
25. No. Of vehicles movement/day	85		
26. Type of Land	Govt Land		
27. Ultimate Depth of Mining	3.0 m		
28. Nearest metalled road from site	NH-2		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	1.35 KLD	
	Suppression of dust	1.8 KLD	
	Plantation	1.25 KLD	
	Others (if any)		
Total	4.4 KLD		
30. Name of QCI Accredited Consultant with QCI No and period of validity.	P & M Solution Certificate No: NABET/EIA/1922/IA0053 Validity=10-12-2022		
31. Any litigation pending against the project or land in any court.	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 782 UP/khanij -dated 6-07-2019		
33. Details of Lease Area in approved DSR	Attached		
34. Proposed CSR cost	RS- 1,20,000 /-		
35. Proposed EMP cost	Capital Rs-3,50,000/- Recurring cost- Rs 5,00,000/-		
36. Length and breadth of Haul Road	300 m, 6 m		
37. No. of Trees to be Planted	About 250 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities.		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-01

For the preparation of EIA report, the project proponent vide letter dated 25/08/2020 has requested to consider the baseline data for the period of October to December, 2018. The committee

Minutes of 486th SEAC Meeting Dated 26/08/2020

discussed the matter and concurred with the request and recommended to issue the terms of reference (TOR) for the preparation of EIA as mentioned in MoEFCC, OM No. J-11013/41/2008-IA-II(I) (Part) dated 29/08/2017. The committee also stipulated following additional TOR points:

Additional TOR:

1. Original secondary environment monitoring data should be provided at the time of EIA presentation along with written consent of the project proponent.
 2. Distance of site in map should be provided.
 3. Revised cluster certificate in prescribed format should be submitted.
2. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.- 389, 391, Village- Korra Kanak, Tehsil-Fatehpur, District-Fatehpur, U.P., M/s Amorus Trading India, Lease Area: 40.0 ha. File No. 5729/Proposal No. SIA/UP/MIN/54666/2020

A presentation was made by the project proponent along with their consultant M/s P & M Solution. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Korra Kanak Sand/ Morrum Mining Project at Khasra/Gata no. 389 , 391 Village: Korra Kanak, Tehsil: Fatehpur, District: Fatehpur, Uttar Pradesh, (Leased Area 40.0 ha), M/s Amorus Trading India.
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/54666/2020		
2. File No. allotted by SEIAA, UP	5729		
3. Name of Proponent	M/s Amorus Trading India		
4. Full correspondence address of proponent and mobile no.	M/s Amorus Trading India Address- 214, 2nd Floor, Vardhaman Plaza, Neta Ji Subhash Palace , Delhi , 110034 Director - Ravi Jain S/o Shri Vijendra Address-J-636 Gali Badli North West Delhi-110042 Dipanshu Jain S/o Shri Satya Prakash Jain Address- Mahinda Park Ranbagh Saraswati Vihar West Delhi 110034		
5. Name of Project	Korra Kanak Sand/ Morrum Mining Project at Khasra/Gata no. 389 , 391		
6. Project location (Plot/Khasra/Gata No.)	Khasra/Gata no. 389 , 391		
7. Name of River	Yamuna River		
8. Name of Village	Korra Kanak		
9. Tehsil	Fatehpur		
10. District	District Fatehpur, Uttar Pradesh		
11. Name of Minor Mineral	Sand/Morrum Mining		
12. Sanctioned Lease Area (in Ha.)	40.0 ha		
13. Max. & Min mrl within lease area	92.0 mRL & 87.0 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude N	Longitude E
	A	25°43.915' N	81°34.435'E
	B	25°43.582' N	80°34.665'E
	C	25°43.335' N	80°34.493'E
	D	25°43.693' N	80°34.204'E
15. Total Geological Reserves	5,09,450 m ³		
16. Total Mineable Reserves in LOI	4,00,000 m ³		
17. Total Proposed Production (in five year)	20,00,000 m ³		
18. Proposed Production/year	4,00,000 m ³ /annum 7,20,000 TPA		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1481.48 cum/day		

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226010

Phone : 91-522-2300541, Fax : 91-522-2300543

E-mail : docupho@yahoo.com

Website : www.seiaaup.com

Minutes of the 402nd Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 16/09/2020

The meeting of 402nd State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 16/09/2020 at the Directorate of Environment. The following were present in the meeting:-

1. Prof. Rana Pratap Singh

Chairman, SEIAA, U.P

2. Dr. (Smt.) Madhu Bhardwaj

Member, SEIAA, U.P

3. Sri Ashish Tiwari

Member Secretary, SEIAA, U.P

Agenda-A: -Complaints/Letters -NIL

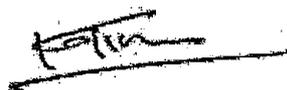
Agenda-B: -Replies- Nil

Agenda-D: Minutes of 486th SEAC Meeting Dated 26/08/2020

1. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.-61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI, Village-Gadhwa Majhgawan, Tehsil-Khaga, Distt.-Fatehpur., M/s Tesmas Treading Pvt. Ltd., Area: 25 ha. File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

SEIAA noted that SEAC has recommended to issue ToR to the above project. SEIAA gone through file and documents and found that in the DSR available with the Secretariat the above lease area is not included. SEIAA also noted that LOI for the project was granted on 26.06.2020 and application for EC was submitted on 13-07-2020. SEIAA gone through the resolution of the SEAC to agree with the request made by project proponent mentioning letter dated 25-08-2020 (not available in file) to use the base line data for the period of Oct- Dec, 2018 for the preparation of EIA as per MoEFCC, OM No. J-11013/41/2008-IA-II(i) (Part) dated 29/08/2017. SEIAA discussed and opined that provision of referred OM of MoEF &CC is not applicable in this case. SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

1. The base line data of Oct to Dec, 2020 or later shall be used for the preparation of EIA.
2. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

 Madhu Bhardwaj

 RPS Singh
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Minutes of the 402nd Meeting of the SEIAA, UP held on 16/09/2020

3. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
 4. MOU signed between the project proponent and the consultant should be submitted.
 5. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
 6. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
 7. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 8. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
2. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.- 389, 391, Village-Korra Kanak, Tehsil-Fatehpur, District-Fatehpur, U.P., M/s Amoras Trading India, Lease Area: 40.0 ha. File No. 5729/Proposal No. SIA/UP/MIN/54666/2020.

SEIAA noted that SEAC has recommended to issue ToR to the above project. SEIAA gone through file and documents and found that a letter dated 25.08.2020 of Shri Kanishk Pratap Singh, Director M/S Jai Shakti Realcon Private limited, Lucknow has been received in this office regarding Court Case file against this project writ no. 18896/2019 and 3056/2020 in Hon'ble High Court Allahabad. SEIAA gone through file and documents and found that in the DSR available with the Secretariat the above lease area is missing. SEIAA also noted that LOI was granted on 26.06.2020 and application for EC was submitted on 13-07-2020. SEIAA gone through the resolution of the SEAC to agree with the request made by project proponent mentioning letter dated 25-08-2020 (not available in file) to use the base line data for the period of March to May, 2018 for the preparation of EIA as per MoEFCC, OM No. J-11013/41/2008-IA-II(I) (Part) dated 29/08/2017. SEIAA discussed and opined that provision of referred OM of MoEF &CC is not applicable in this case. The project proponent submits the clarification/statement regarding above along with the relevant documents.

3. Sand/Morrum Mining from Yamuna River Bed at Khasra No./Gata No.-191, 269/3, 270 to 277, 293/2, 375, 376, 378, 379, 380, Village- Sangolpur Garha, Tehsil-Khara, Fatehpur., M/s Tesmas Treading Pvt. Ltd. Area : 25 ha. File No. 5730/Proposal No. SIA/UP/MIN/54679/2020

SEIAA noted that SEAC has recommended to issue ToR to the above project. SEIAA gone through file and documents and found that there is mismatch in gata no. and area for which application is made and the DSR available with the Secretariat. SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

FTC
made in presence of RPS Singh

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doemptho@yahoo.com

Website : www.seiaaup.com

To,

Shri Rishi Maheshwari,
M/s Tesmus Trading Pvt.Ltd,
Office no- 203, Gupta Tower, I G Block Community Cent
Vikasपुरi, Delhi.

Ref. No. 378 /Parya/SEAC/5728/2019

Date: 09 October, 2020

Sub: Terms of Reference for Gadhiva Majhgawan-1 Sand/ Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI, Village: Gadhiva Majhgawan, Tehsil - Khaga District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Tesmus Trading Pvt. Ltd.

Dear Sir,

Please refer to your application/letter dated 13-07-2020 & 17-07-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 26-08-2020 and SEIAA in its meeting dated 16-09-2020.

A presentation was made by the project proponent along with their consultant M/s P & M Solution. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Gadhiva Majhgawan-1 Sand/ Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI, Village: Gadhiva Majhgawan, Tehsil - Khaga District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Tesmus Trading Pvt. Ltd.

2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/54660/2020.		
2. File No. allotted by SEIAA, UP	5728		
3. Name of Proponent	M/s Tesmus Trading Pvt. Ltd		
4. Full correspondence address of proponent and mobile no.	M/s Tesmus Trading Pvt. Ltd Office No 203 Gupta Tower, I G Block Community Cent Vikasपुरi Delhi (Director - Shri Anirudh Kumar Tiwari S/o Shri Ganga Sagar Tiwari Address- 44 Kalauli Teer Danda Hamirpur 210201 Shri Imran Ansari S/o Shri Ali Ahmad Ansari Address- Jindaur Jamuaavn Tekma Azamgarh)		
5. Name of Project	Gadhiva Majhgawan-1 Sand/ Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI]		
6. Project location (Plot/Khasra/Gata No.)	Khasra/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI)		
7. Name of River	Yamuna River		
8. Name of Village	Gadhiva Majhgawan-1		
9. Tehsil	Fatehpur		
10. District	District Fatehpur, Uttar Pradesh		
11. Name of Minor Mineral	Sand/Morrum Mining		
12. Sanctioned Lease Area (in Ha.)	25.0 ha		
13. Max. & Min mrl within lease area	82.0 mRL & 86.0mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude N	Longitude E
	A	25° 37.463'N	80° 57.152'E
	A1	25° 37.381'N	80° 57.178'E
	A2	25° 37.360'N	80° 57.146'E
	B	25° 37.117'N	80° 57.333'E
	C	25° 36.982'N	80° 57.165'E
	D	25° 37.320'N	80° 56.940'E
15. Total Geological Reserves	3,80,944 m ³		
16. Total Mineable Reserves in LOI	2,50,000 m ³		

TOR for Gadhiwa Maljhawan-1 Sand/ Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI, Villages Gadhiwa Maljhawan, Tehsil - Khaga District: Ferozpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Teenu Trading Pvt. Ltd.

17. Total Proposed Production (in five year)	12,50,000 m ³												
18. Proposed Production/year	2,50,000 m ³ /annum & 50,000 TPA												
19. Sanctioned Period of Mine lease	5 years												
20. Production of mine/day	925.92 cum/day												
21. Method of Mining	Opencast Semi-mechanized.												
22. No. of working days	270												
23. Working hours/day	8												
24. No. Of workers	135												
25. No. Of vehicles movement/day	85												
26. Type of Land	Govt Land												
27. Ultimate Depth of Mining	3.0m												
28. Nearest metalled road from site	NH-2												
29. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>1.35 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>1.8 KLD</td> </tr> <tr> <td>Plantation</td> <td>1.25 KLD</td> </tr> <tr> <td>Others (if any)</td> <td></td> </tr> <tr> <td>Total</td> <td>4.4 KLD</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	1.35 KLD	Suppression of dust	1.8 KLD	Plantation	1.25 KLD	Others (if any)		Total	4.4 KLD
PURPOSE	REQUIREMENT (KLD)												
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Plantation	1.25 KLD												
Others (if any)													
Total	4.4 KLD												
30. Name of QCI Accredited Consultant with QCI No and period of validity.	P & M Solution Certificate No: NABET/EIA/1922/IA0053 Validity=10-12-2022												
31. Any litigation pending against the project or land in any court.	No												
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 702 UP/khanij -dated 6-07-2019												
33. Details of Lease Area in approved DSR	Attached												
34. Proposed CSR cost	RS- 1,20,000 /-												
35. Proposed EMP cost	Capital Rs-3,50,000/- Recurring cost- Rs 5,00,000/-												
36. Length and breadth of Haul Road	300 m, 6 m												
37. No. of Trees to be Planted	About 250 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities.												

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

1. The Baseline data of October to December, 2020 or later shall be used for the preparation of EIA.
2. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
3. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
4. MOU signed between the project proponent and the consultant should be submitted.
5. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
6. The lease area its address and production per annum should match with as mentioned in DSR and Lot, in case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and

TOR for Gadhiya Malhigawan-1 Sand/Minum Mining Project at Kharsa/Gata no. 61 to 69, 85 to 92, 93MI, 94MI, 98MI, 99MI, Village: Gadhiya Malhigawan, Tehsil - Kharsa District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Tesmus Trading Pvt. Ltd.

- production per annum mentioned in DSR and Lot.
7. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 8. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
 9. Original secondary environment monitoring data should be provided at the time of EIA presentation along with written consent of the project proponent.
 10. Distance of site in map should be provided.
 11. Revised cluster certificate in prescribed format should be submitted.
 12. Baseline data of post monsoon period October to December, 2020 should be carried out and submitted.
 13. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
 14. A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
 15. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
 16. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
 17. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
 18. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
 19. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
 20. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
 21. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
 22. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
 23. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
 24. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
 25. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be

TOE for Gadhwa Mahawan-1 Sand/ Merum Mining Project at Khagra/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 96MI, 99MI, Village: Gadhwa Mahawan, Tehsil- Khagra District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Temus Trading Pvt. Ltd.

- indicated. A copy of the forestry clearance should also be furnished.
26. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
 27. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
 28. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
 29. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
 30. A detailed biological study of the study area (core zone and buffer zone (10 km radius of the periphery of the mine lease)) shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
 31. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 32. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating (TL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 33. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 34. One season (non-monsoon) (i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)) primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAC and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 35. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 36. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 37. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 38. Description of water conservation measures proposed to be adopted in the Project should be given.

TOB for Gadhiya Malhawan-1 Sand/ Morrum Mining Project at Khaga/Gata no. 51 to 59, 86 to 92, 93MI, 94MI, 95MI, 99MI, Village: Gadhiya Malhawan, Tehsil - Khaga District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s. Tesmus Trading Pvt. Ltd.

39. Details of rainwater harvesting proposed in the Project, if any, should be provided.
40. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
41. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
42. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
43. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
44. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
45. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
46. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct impact of Transportation study as per Indian Road Congress Guidelines.
47. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
48. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
49. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spell out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
50. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
51. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
52. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
53. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
54. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
55. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spell out.
56. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
57. Benefits of the Project if the Project is implemented should be spell out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
58. Besides the above, the below mentioned general points are also to be followed-
 - a. Executive Summary of the EIA/EMP Report

TOR for Gadhwa Majhrawan Sand/Morrum Mining Project at Khara/Gata no. 61 to 69, 86 to 92, 93MI, 94MI, 98MI, 99MI, Village: Gadhwa Majhrawan, Tehsil - Khara District: Fatehpur, State: Uttar Pradesh, (Leased Area 25.0 ha), M/s Temur Trading Pvt. Ltd.

- b. All documents to be properly referenced with index and continuous page numbering.
- c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e. Where the documents provided are in a language other than English, an English translation should be provided.
- f. The Questionnaire for environmental appraisal of mining projects as revised earlier by the Ministry shall also be filled and submitted.
- g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(i) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i. As per the circular no. J-11011/618/2010-IA.II(i) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

Any appeal against this TOR shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shrutika Shukla)
Nodal, SEIAA/
Deputy Director

No. /Parva/SEAC/5728/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-II, Aliganj, Lucknow.
4. District Magistrate, Fatehpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shrutika Shukla)
Nodal, SEIAA/
Deputy Director

Minutes of 562nd SEAC Meeting Dated 24/08/2021

7. Sand Stone Mining at Gata No.-37, Village- Dakhi, Tehsil- Chunar, Mirzapur, U.P., M/s MaaVindhvasini Traders , Area -1.21 ha. File No. 5168/Proposal No. SIA/UP/MIN/45562/2019

RESOLUTION AGAINST AGENDA NO-07

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The committee discussed the matter and directed the project proponent to submit following information:

1. Revised CER Plan with the consultation of District Authority.
2. Detailed plan for dust suppression.
3. Revised plan for safe disposal of municipal solid waste.
4. Plan for vehicular movement.
5. Detailed plantation plan with identification of green belt, type and number of plants/trees and their location in consultation with forest department shall be formulated and implemented.

The matter shall be discussed after submission of online information on prescribed portal.

8. Sand/ Morrum Mining at Khasra No./Gata No.61 to 69,86 to 92,93Mi, 94Mi, 98Mi, 99 Mi,Village-Gadhiva Majhgawan-1, Tehsil-Khaga, Fatehpur., M/s Tesmas Treading Pvt. Ltd. Area: 25 ha. File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

RESOLUTION AGAINST AGENDA NO-08

The project proponent/consultant did not appear. The committee discussed and deliberated that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online request on prescribed online portal.

9. Stone Mine at Gata No.935/2, Village-Makarbai, Tehsil-Sadar, Mahoba., Shri Rahul Singh, Area-3.643 ha. File No. 6366/Proposal No. SIA/UP/MIN/63988/2021

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The terms of reference is sought for Stone Mining at Gata No.935/2, Village-Makarbai, Tehsil-Sadar, Mahoba, U.P., (Leased Area-3.643 ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/63988/2021
2. File No. allotted by SEIAA, U.P	6366
3. Name of Proponent	Proponent- Shri Rahul Singh S/o Shri Rajendra Kr. Singh
4. Full correspondence address of proponent and mobile no.	R/o- Raja Nivas ,Kalukuan, Thana-Kotwali, District-Banda (UP)
5. Name of Project	Building Stone Khanda, Boulders, Ballast (Gitti) Mining
6. Project location (Plot/Khasra/Gata No.)	Arazi No. 935 (Khand No. - 02),
7. Name of River	NA
8. Name of Village	Makarbai
9. Tehsil	Sadar
10. District	Mahoba (U.P.)
11. Name of Minor Mineral	Building Stone Khanda, Boulders, Ballast (Gitti) Mining

Minutes of the 438th Meeting of the SEIAA, UP held on 07.09.2021

5. Stone Mine at Gata No.-60, Khand No.-03, Village- Jamala, Tehsil- Kulpahar, Mahoba, Shri Jai Prakash Rawat, Area-1.02 ha. File No. 6362/Proposal No. SIA /UP /MIN / 202596/2021

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

6. Stone Mining at Gata No.-60, Khand No.-01, Village- Jamala, Tehsil- Kulpahar, Mahoba, Shri Sapan Kumar Agarwal, Area-1.214 ha. File No. 6364/Proposal No. SIA /UP /MIN / 202558/2021

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

7. Sand Stone Mining at Gata No.-37, Village- Dakhi, Tehsil- Chunar, Mirzapur, U.P., M/s MaaVindhya Vasini Traders , Area -1.21 ha. File No. 5168/Proposal No. SIA /UP /MIN / 45562/2019

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

8. Sand/ Morrum Mining at Khasra No./Gata No.61 to 69,86 to 92,93Mi, 94Mi, 98Mi, 99 Mi, Village-Gadhwa Majhgawan-1, Tehsil-Khaga, Fatehpur., M/s Tesmas Treading Pvt. Ltd. Area: 25 ha. File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

SEIAA agreed with the recommendations of the SEAC to close the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

9. Stone Mine at Gata No.935/2, Village-Makarbai, Tehsil-Sadar, Mahoba., Shri Rahul Singh, Area-3.643 ha. File No. 6366/Proposal No. SIA/UP/MIN/63988/2021

SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 4- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 5- KML file for the area and mining lease area should be provided.
- 6- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 7- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.

Minutes of 640th SEAC-2 Meeting Dated 04/04/2022

The 640th meeting of SEAC-2 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 11:00 AM on 04/04/2022. Following members participated in the meeting:

- | | | |
|----|-----------------------------|-----------------------------|
| 1. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2 |
| 2. | Dr. Amrit Lal Halder, | Member, SEAC-2 (through VC) |
| 3. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2 (through VC) |
| 4. | Shri Tanzar Ullah Khan, | Member, SEAC-2 |
| 5. | Prof. Jaswant Singh, | Member, SEAC-2 |
| 6. | Dr. Shiv Om Singh, | Member, SEAC-2 |

The Chairman welcomed the members to the 640th SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director Environment. Nodal Officer, SEAC-2 placed the agenda items along with the available file and documents before the SEAC-2.

1. Sand/ Morrum Mining at Khasra No./Gata No.- 61 to 69, 86 to 92, 93 Mi, 94 Mi, 98 Mi, 99 Mi, Village-Gadhiva Majhgawan, Tehsil-Khaga, District-Fatehpur, U.P., M/s Tesmas Treading Pvt. Ltd.. Area: 25 ha File No. 5728/Proposal No. SIA/UP/MIN/54660/2020

The committee noted that the matter was earlier listed in 562nd SEAC meeting dated 24/08/2021 and the project proponent did not appear in the meeting. The project proponent vide letter dated 10/01/2022 have requested to list the matter in next SEAC meeting and the matter was listed in 640th SEAC meeting dated 04/04/2022.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s P & M Solution. Based on the documents submitted and presentation made by the project proponent, the committee directed the project proponent to submit following information:

1. Monitoring photograph mentioning date and time along with geo coordinates.
2. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
3. Revised CER Plan as per discussion during presentation.
4. Detailed plan for dust suppression.

The matter shall be discussed after submission of online information on prescribed portal.

2. **Sand Mining from Yamuna Riverbed at Gata No-212 ,216-224, 232-246, 379, 381-385, 391,392, Khand No.-03, Village- Subhanpur, Tehsil-Khekra, Baghat. M/s MHG Land Stockiest Pvt. Ltd.- Area-16.0053 Ha. File No. 3894/Proposal No. SIA/UP/MIN/71392/2017**

RESOLUTION AGAINST AGENDA NO. 02

The project proponent vide letter dated 03/04/2022 informed that due to unavailability of authorized representative of project proponent they are unable to attend the meeting and requested to defer the matter in upcoming SEAC meeting. The committee directed to defer the matter as per request made by the project proponent.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Ganga Nagar, Lucknow-226 010
Phone: 91-522-2300 541, Fax: 91-522-2300 543
E-mail: director@seiaa.com
Website: www.seiaa.com

Minutes of the 589th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 22.04.2022

The meeting of 589th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 22.04.2022 at the Directorate of Environment. The following were present in the meeting:-

- | | |
|---------------------------|------------------------------|
| 1. Dr. Rajiv Kumar Garg | Chairman, SEIAA, U.P |
| 2. Shri Paras Nath | Member, SEIAA, U.P |
| 3. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

Nodal Officer SEIAA informed that agenda is prepared by Secretariat and approved by MS SEIAA which is hereby put up for the consideration of SEIAA and placed files and documents related to below mentioned projects before SEIAA.

Agenda: As Minutes of 640th SEAC-2 Meeting Dated 04/04/2022

1. Sand/ Morrum Mining at Khasra No./Gata No.- 61 to 69, 86 to 92, 93 MI, 94 MI, 98 MI, 99 MI, Village- Gadhwa Majhawan, Tehsil-Khaga, District-Fatehpur, U.P., M/s Tesmas Treeding Pvt. Ltd., Area: 25 ha File No. 5728/Proposal No. SIA/UP/MIN/54650/2020

SEIAA agreed with the recommendation of SEAC-2 that the matter shall be discussed after submission of online information on prescribed portal.

2. Sand Mining from Yamuna Riverbed at Gata No-212, 216-224, 232-246, 379, 381-385, 391, 392, Khand No.-03, Village- Subhanpur, Tehsil-Khekra, Baghpat, M/s MHG Land Stockiest Pvt. Ltd.- Area-16.0053 Ha. File No. 3894/Proposal No. SIA/UP/MIN/71392/2017

SEIAA noted the comments of SEAC-2 that PP has requested to defer the project as the project proponent did not appear. SEIAA opined to delist the file and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Baghpat to ensure that no mining activity is started until valid EC is obtained and in case mining has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

A

Minutes of 668th SEAC-2 Meeting Dated 27/06/2022

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes. The committee also stipulated the following specific conditions:

1. The project proponent shall install solar light in their site office.
2. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
3. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
4. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
5. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
6. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
7. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
8. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
9. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. Link Road from the quarry site to the main road shall be metallized as an all-weather road with blacktopping and maintained by the project proponent.
10. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
11. The project proponent should explore the possibilities of rainwater harvesting.
12. The project proponent should do a joint agreement for Haulage road maintenance along with the other audits in the cluster area and provide a copy of the same to the Directorate.

Sand/ Morrum Mining at Khasra No./Gata No.- 61 to 69, 86 to 92, 93 Mi, 94 Mi, 98 Mi, 99 Mi, Village-Gadhiva Majhgawan, Tehsil-Khaga, District-Fatehpur., Shri Anuruddha Kumar Tiwari, M/s Tesmas Treading Pvt. Ltd.. Area: 25 ha., File No. 5728/Proposal No. SIA/UP/MIN/ 54660/2020

The committee noted that the matter was earlier listed in 640th SEAC meeting dated 04/04/2022 and directed the project proponent to submit following information:

1. Monitoring photograph mentioning date and time along with geo coordinates.
2. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
3. Revised CER Plan as per discussion during presentation.
4. Detailed plan for dust suppression.

Minutes of 668th SEAC-2 Meeting Dated 27/06/2022

The project proponent submitted their replies through online Pariveshi portal on 20/06/2022 and the matter was listed in 668th SEAC meeting dated 27/06/2022. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s P & M Solution. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Gadhiwa Majhigawan-1 Sand/Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village: Gadhiwa Majhigawan, Tehsil: Khaga, District: Fatehpur, State: Uttar Pradesh, M/s Tesmus Trading Pvt Ltd, (Leased Area 25.0 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 378/Parya/SEAC/5728/2019, dated 09/10/2020.
3. The public hearing was organized on 03/03/2021. Final EIA report submitted by the project proponent on 18/06/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/54660/2020		
2. File No. allotted by SELAA, UP	5728		
3. Name of Proponent	M/s Tesmus Trading Pvt Ltd.		
4. Full correspondence address of proponent and mobile no.	M/s Tesmus Trading Pvt Ltd. Authorized Signatory - Vishal Garg Office No 203 Gupta Tower, 1 G Block Community Cent Vikaspuri Delhi (Director – Shri Anirudh Kumar Tiwari) Address- 44 Kalauli Teer Danda Hamirpur 210201 Shri Imran Ansari S/o Shri Ali Ahmad Ansari Address- Jindaur Jamuaavo Tekma Azamgarh)		
5. Name of Project	Gadhiwa Majhigawan-1 Sand/Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village: Gadhiwa Majhigawan, Tehsil: Khaga, District: Fatehpur, State: Uttar Pradesh		
6. Project location (Plot/Khasra/Gata No.)	Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi.		
7. Name of River	Yamuna River		
8. Name of Village	Gadhiwa Majhigawan		
9. Tehsil	Khaga		
10. District	District Fatehpur, Uttar Pradesh		
11. Name of Minor Mineral	Sand/Morrum Mining		
12. Sanctioned Lease Area (in Ha.)	25.0 ha		
13. Max. & Min mrl within lease area	88.0 mRL & 82.0 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude N	Longitude E
	A	25° 37.463'N	80° 57.152'E
	A1	25°37.381"N	80°57.178"E
	A2	25°37.360"N	80°57.140"E
	B	25° 37.117'N	80° 57.333'E
	C	25° 36.982'N	80° 57.165'E
	D	25° 37.320'N	80° 56.940'E
15. Total Geological Reserves	3,80,944 m ³		
16. Total Mineable Reserves in LOI	2,50,000 m ³		
17. Total Proposed Production (in five year)	12,50,000 m ³		
18. Proposed Production/year	2,50,000 m ³ /annum or 4, 50,000 TPA (as per LOI)		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1666.67 tonnes		
21. Method of Mining	Opencast Semi-mechanized.		
22. No. of working days	270		
23. Working hours/day	8		
24. No. Of workers	135		

Minutes of 668th SEAC-2 Meeting Dated 27/06/2022

25. No. Of vehicles movement/day	84	
26. Type of Land	Govt. Land	
27. Ultimate Depth of Mining	3.0 m	
28. Nearest metaled road from site	NH-02	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.35 KLD
	Suppression of dust	2.76 KLD
	Plantation	1.25 KLD
	Others (if any)	
	Total	5.36-5.40 KLD
30. Name of QCI Accredited Consultant with QCI No and period of validity.	P & M Solution Certificate No: NABET/EIA/1922/IA0053 Validity=10-12-2022	
31. Any litigation pending against the project or land in any court.	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 782/30-Khanij (2020-21) dated 06/07/2019.	
33. Details of Lease Area in approved DSR	Attached	
34. Proposed CSR cost	RS- 1,20,000 /-	
35. Proposed EMP cost	Capital Rs-3,65, 000/- Recurring cost- Rs 4,30,000	
36. Length and breadth of Haul Road	460 m, 6 m	
37. No. of Trees to be Planted	About 250 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities.	

- The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
- The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 25/06/2022 mentioning is as follows:

- I, Rahul Kumar is EIA Coordinator of P & M Solution, Noida.
- I have prepared EIA/EMP report for the proposal No. SIA/UP/MIN/54660/2020, File No. 5728, Gadhiwa Majhigawan-1 Sand/Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village: Gadhiwa Majhigawan, Tehsil: Khaga, District: Fatehpur, State: Uttar Pradesh, M/s Tesmus Trading Pvt Ltd, (Leased Area 25.0 ha) with my team.
- I have personally visited the site of proposal.
- I have satisfied with that all the necessary data/information required for EIA/EMP Project presentations are true and correct.
- I certify that no mining activity has been undertaken on the project site for the present proposal.
- I certify that this project has been uploaded for this first time on Parivesh portal. In case the project has been uploaded again due to any reason, the withdrawals of previous project have been accepted by SEIAA, UP on Parivesh Portal.
- I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
- I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.

RESOLUTION AGAINST AGENDA NO. 07

Minutes of 668th SEAC-2 Meeting Dated 27/06/2022

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 2. The project proponent shall install solar light in their site office.
 3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 5. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. Link Road from the quarry site to the main road shall be metallized as an all-weather road with blacktopping and maintained by the project proponent.
 6. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 7. The project proponent should explore the possibilities of rainwater harvesting.
 8. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 9. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 10. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
 11. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
8. **"Sand/Morrum" at Gata No.- 332/17, Part of 333/7, 431/333/1, (Khand No.- 06), Village- Marauli Khandar, Tehsil- Banda, District- Banda, U.P., Shri Durga Prasad Tripathi, Director, M/s Think Home Infrabuild Pvt. Ltd., Area -23.00 ha, File No. 5298/4827/Proposal No. SIA/UP/MIN/ 47853/2019**

RESOLUTION AGAINST AGENDA NO. 08

The committee went through the District Magistrate, Banda letter no. 763/Khanij-30/Banda, dated 08/04/2022 and observed that District Magistrate, Banda mentioned that the expert member of environment is not available at the district level and requested to nominate two expert members of environment so that the committee inspect the site and factual report may be sent to SEIAA.

The committee requested the Chairman, SEAC-1 to nominate a member (mining expert) from SEAC-1 in the joint committee and second member of the committee may be nominated by Director, Directorate of Environment, Lucknow for joint inspection of the mining site and committee provide the factual report to the SEAC.

9. **Stone (Sand Stone) Mining at Gata No.-180/2, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur, U.P., Shri Mahusoodan Singh, M/s Maa Vindhvasini Construction, Area -1.21 ha., File No. 6123/Proposal No. SIA/UP/MIN/59848/2021**

The committee noted that the matter as earlier discussed in 612th SEIAA meeting dated 27/05/2022 and directed as follows:

"SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA gone through file and document and found that queries raised by SEAC-2 are not replied satisfactorily

Minutes of the 633rd Meeting of the SEIAA, UP held on 25.07.2022

11. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

7. Sand/ Morrum Mining at Khasra No./Gata No. 61 to 69, 86 to 92, 93 MI, 94 MI, 98 MI, 99 MI, Village-Gadhwa Malhawan, Tehsil-Khaga, District-Fatehpur, Shri Anuruddha Kumar Tiwari, M/s Tesmas Treading Pvt. Ltd., Area: 25 ha., File No. 5728/Proposal No. SIA/UP/MIN/ 54660/2020

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022, SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested by SEAC-2 adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the LC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

AP

Minutes of the 633rd Meeting of the SEIAA, UP held on 25.07.2022

4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
 6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 25,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 125 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 10. Department of Geology and Mines, Government of Uttar Pradesh and /- or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
8. "Sand/Morrum" at Gata No.- 332/17, Part of 333/7, 431/333/1, (Khand No- 06) Village- Marauli Khandar, Tehsil- Banda, District- Banda, U.P., Shri Durga Prasad Tripathi, Director, M/s Think Home Infrabuild Pvt. Ltd., Area -23.00 ha, File No. 5298/4827/Proposal No. SIA/UP/MIN/ 47853/2019
SEIAA took note of comments of SEAC-2.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The DIRECTOR
M/S TESMAS TREADING PVT LTD
44 KALAUITEER DANDA HAMIRPUR -210201

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/54660/2020 dated 18 Jun 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|-----------------------------------------------|--------------------------------------------------------------|
| 1. EC Identification No. | EC22B001UP182304 |
| 2. File No. | 5728 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Gadhiwa Majhigawan-1 Sand/Morrum
Mining Project (25.0 ha) |
| 7. Name of Company/Organization | M/S TESMAS TREADING PVT LTD |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 09 Oct 2020 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 11/08/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/54660/2020 & SEIAA, U.P File no-5728

Sub: Environmental Clearance for Proposed Gadhiwa Majhigawan-1 Sand/Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village: Gadhiwa Majhigawan, Tehsil: Khaga, District: Fatehpur, State: Uttar Pradesh, M/s Tesmus Trading Pvt Ltd, (Leased Area 25.0 ha).

Dear Sir,

This is with reference to your application / letter dated 05-08-2021, 21-10-2021, 02-05-2022, 09-05-2022 on above mentioned subject. The matter was considered by 668th SEAC in meeting held on 27-06-2022 and 633rd SEIAA in meeting held on 25-07-2022.

A presentation was made by the project proponent along with their consultant M/s P & M Solution to SEAC on 27-06-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gadhiwa Majhigawan-1 Sand/Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village: Gadhiwa Majhigawan, Tehsil: Khaga, District: Fatehpur, State: Uttar Pradesh, M/s Tesmus Trading Pvt Ltd, (Leased Area 25.0 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 378/Parya/SEAC/5728/2019, dated 09/10/2020.
3. The public hearing was organized on 03/03/2021. Final EIA report submitted by the project proponent on 18/06/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/54660/2020
2. File No. allotted by SEIAA, UP	5728
3. Name of Proponent	M/s Tesmus Trading Pvt Ltd.
4. Full correspondence address of proponent and mobile no.	M/s Tesmus Trading Pvt Ltd Authorized Signatory - Vishal Garg Office No 203 Gupta Tower, 1 G Block Community Cent VIKASPURI Delhi (Director – Shri Anirudh Kumar Tiwari) Address- 44 Kalauli Teer Danda Hamirpur 210201 Shri Imran Ansari S/o Shri Ali Ahmad Ansari Address- Jindaur Jamuaavo Tekma Azamgarh)
5. Name of Project	Gadhiwa Majhigawan-1 Sand/Morrum Mining Project at Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi, Village: Gadhiwa Majhigawan, Tehsil: Khaga, District: Fatehpur, State: Uttar Pradesh
6. Project location (Plot/Khasra/Gata No.)	Khasra/Gata no. 61 to 69, 86 to 92, 93Mi, 94Mi, 98Mi, 99Mi.
7. Name of River	Yamuna River
8. Name of Village	Gadhiwa Majhigawan

9. Tehsil	Khaga		
10. District	District Fatehpur, Uttar Pradesh		
11. Name of Minor Mineral	Sand/Morrum Mining		
12. Sanctioned Lease Area (in Ha.)	25.0 ha		
13. Max. & Min mrl within lease area	88.0 mRL & 82.0 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude N	Longitude E
	A	25° 37.463'N	80° 57.152'E
	A1	25°37.381"N	80°57.178"E
	A2	25°37.360"N	80°57.140"E
	B	25° 37.117'N	80° 57.333'E
	C	25° 36.982'N	80° 57.165'E
	D	25° 37.320'N	80° 56.940'E
15. Total Geological Reserves	3,80,944 m ³		
16. Total Mineable Reserves in LOI	2,50,000 m ³		
17. Total Proposed Production (in five year)	12,50,000 m ³		
18. Proposed Production/year	2,50,000 m ³ /annum or 4,50,000 TPA (as per LOI)		
19. Sanctioned Period of Mine lease	5 years		
20. Production of mine/day	1666.67 tonnes		
21. Method of Mining	Opencast Semi-mechanized.		
22. No. of working days	270		
23. Working hours/day	8		
24. No. Of workers	135		
25. No. Of vehicles movement/day	84		
26. Type of Land	Govt. Land		
27. Ultimate Depth of Mining	3.0 m		
28. Nearest metaled road from site	NH-02		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	1.35 KLD	
	Suppression of dust	2.76 KLD	
	Plantation	1.25 KLD	
	Others (if any)		
	Total	5.36~5.40 KLD	
30. Name of QCI Accredited Consultant with QCI No and period of validity.	P & M Solution Certificate No: NABET/EIA/1922/IA0053 Validity=10-12-2022		
31. Any litigation pending against the project or land in any court.	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 782/30-Khanij (2020-21) dated 06/07/2019		
33. Details of Lease Area in approved DSR	Attached		
34. Proposed CSR cost	RS- 1,20,000 /-		
35. Proposed EMP cost	Capital Rs-3,65, 000/- Recurring cost- Rs 4,30,000		
36. Length and breadth of Haul Road	460 m, 6 m		
37. No. of Trees to be Planted	About 250 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities.		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.

6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 27-06-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 25-07-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³/annum lease area of 25 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.

18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol; Lucknow, SEIAA, U.P and UPPCB. -
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.

3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 25,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 125 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
12. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
13. The project proponent shall install solar light in their site office.
14. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
15. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
16. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. Link Road from the quarry site to the main road shall be metallized as an all-weather road with blacktopping and maintained by the project proponent.
17. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
18. The project proponent should explore the possibilities of rainwater harvesting.

19. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
20. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
21. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
22. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
23. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
24. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
25. Environment management in according to environmental status and impact of the project.
26. During the school opening and closing time transportation of minerals will be restricted.
27. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
28. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
29. Pakkamotorable haul road to be maintained by the project proponent.
30. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
31. Permission from the competent authority regarding evacuation route should be taken.
32. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
33. Provision for cylinder to workers should be made for cooking.
34. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
35. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
36. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
37. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
38. Provision for two toilets and hand pumps should be made at mining site.
39. Drinking water for workers would be provided by tankers.
40. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
41. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
42. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
43. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
44. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
45. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
46. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

47. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
48. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
49. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
50. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
51. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
52. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
53. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
54. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
55. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
56. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
57. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
58. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
59. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
60. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
61. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
62. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
63. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically

- sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
64. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 65. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 66. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 67. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 68. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
 69. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
 70. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 71. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 72. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 73. Waste water from potable use be collected and reused for sprinkling.
 74. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

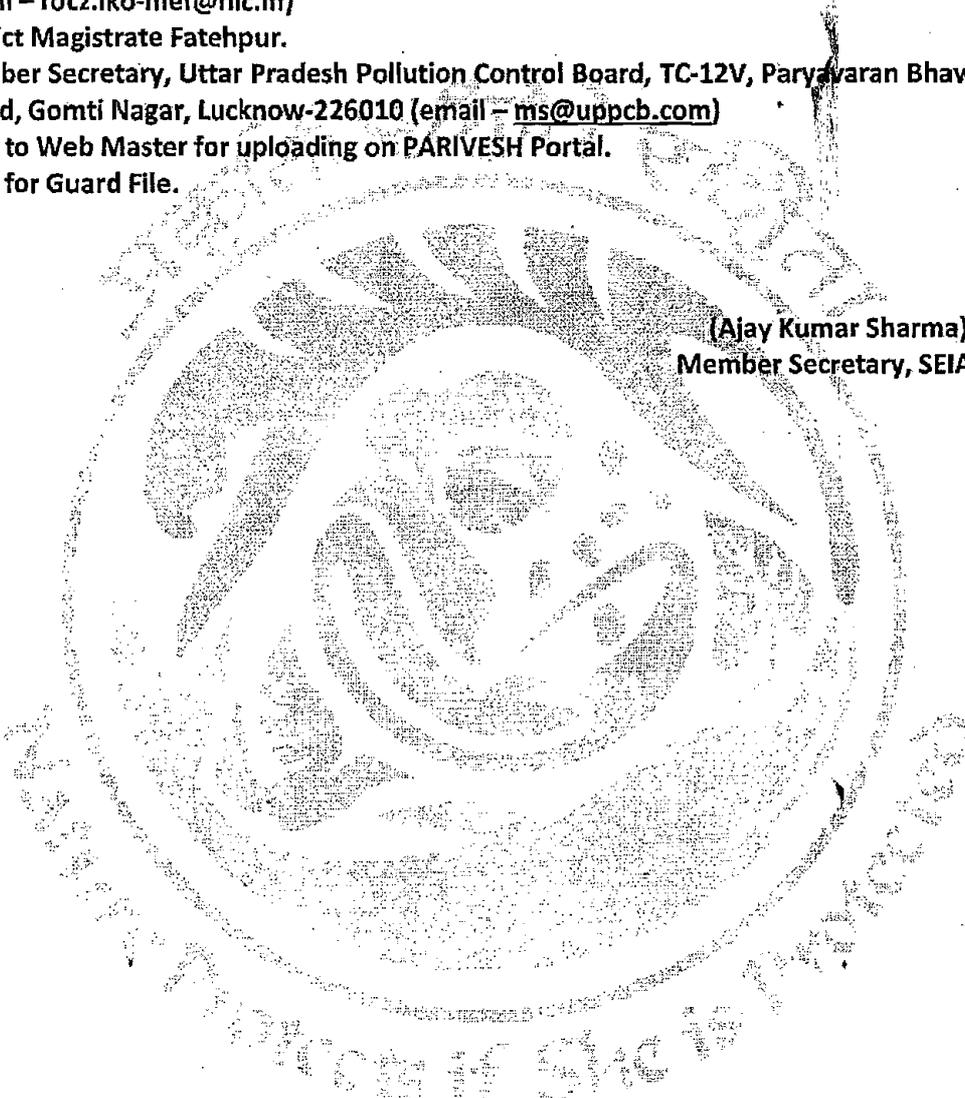
The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Fatehpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 8/11/2022 6:01:19 PM
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